

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 319**  
**CAA-51(ND)/2022**

**IN THE MATTER OF:**

M/s.Chandigarh Malt Pvt. Ltd.

.... Petitioner/Applicant

**Order u/S. 230-232 of the Companies Act, 2013**

**Order delivered on 08.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. D Bhattacharyya, Ms. Deeti Ojha, Adv.  
For the RD : Ms. Joyti Khurana, Adv.

**ORDER**

On 19.02.2024 following order was passed:-

*"This application has been filed under Section 230-232 of the Companies Act, 2013 seeking approval of the scheme. We have noted that there are four transferor companies and one Transferee Company in this matter. Out of the four Transferor Companies, three are located in Chandigarh and the Transferee Company is also located in Chandigarh whereas the Transferor Company No. 2 is situated in Delhi with respect to which the present application has been filed.*

*Learned Counsel for the Petitioner has placed on record a copy of the report filed by the Income Tax Department pursuant to the order dated 08.01.2024. We are of the view that since majority of the Transferor Companies and Transferee Company are located in Chandigarh, it would be appropriate if the Chandigarh Bench*

*decides the case first. The matter is therefore, adjourned by four weeks.*

*List the matter on 08.04.2024.”*

Ld. Counsel appearing for the Applicant has stated that the matter is pending before the Chandigarh Bench and is yet to be heard and decided. Therefore the matter is adjourned by four weeks.

List the matter **on 27.05.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay